

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4490  
ANSWERED ON:17.12.2009  
COMPETITION COMMISSION OF INDIA  
Dhruvanarayana Shri R. ;Muttemwar Shri Vilas Baburao;Sule Supriya

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has examined possibility of keeping, banking and shipping sector out of purview of Competition Commission of India;
- (b) if so, the details thereof;
- (c) whether the Government has not notified section 5 & 6 of CCI Act that will empower the Commission to vet mergers and acquisitions that have a bearing on competition in a particular sector;
- (d) if so, the time by which decision is likely to be taken in this regard;
- (e) whether the Government proposes to strictly enforce the security aspects in the matter of all mergers and acquisitions in sensitive sectors like Defence, Telecom, Space and Atomic Energy; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

- (a) & (b) The Government has not granted exemption from application of the provisions of Competition Act to any sector so far.
- (c) & (d) Section 5 & 6 of the Competition Act, 2002 have not been notified till date. A decision in this regard will be taken at appropriate time.
- (e) & (f) The matter relating to security aspect in the context of mergers and acquisitions is under examination.